

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP No(s).  
6342/2017

(Arising out of impugned final judgment and order dated 05-02-2016  
in CRA No. 4716/2014 passed by the High Court Of Judicature At  
Allahabad)

STATE OF UTTAR PRADESH THROUGH ITS SECRETARY (HOME) Petitioner(s)

VERSUS

SURAJ MAL

Respondent(s)

(FOR CONDONATION OF DELAY IN FILING ON IA 6342/2017)

Date : 21-11-2017 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA

HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s)

Mr. Aviral Saxena, Adv.

Mr. Amit Sharma, Adv.

Mr. Sanjay Kumar Tyagi, Adv.

Mr. Abhishth Kumar, AOR (Not present)

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

At the request of learned counsel for the petitioner, list  
this matter on 28<sup>th</sup> November, 2017.

(SUKHBIR PAUL KAUR)  
AR CUM PS

(RENUKA SADANA)  
ASST.REGISTRAR